

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal Nos. 10074-10075/2024

M/S LANCOR HOLDINGS LIMITED

Appellant(s)

VERSUS

PREM KUMAR MENON & ORS.

Respondent(s)

(IA No. 161204/2022 - APPLICATION FOR PERMISSION, IA No. 45424/2022 - APPLICATION FOR PERMISSION, IA No. 28802/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 99413/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 33519/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2025 This matter was called on for pronouncement of judgment today.

For Appellant(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Amol Chitale, Adv.
Mr. Kalyani Bhide Gharote, Adv.
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Mr. Yuvraj Kashyap, Adv.
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Mr. Sarthak Sharma, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) Mr. C. A. Sundaram, Sr. Adv.
Mr. M. Gireesh Kumar, Adv.
Mr. Ankur S. Kulkarni, AOR
Mr. Sanjay Singh, Adv.
Mr. Tarun, Adv.

Mr. P.B. Suresh, Sr. Adv.
Mr. Vipin Nair, AOR
Mr. Udayaditya Banerjee, Adv.
Mr. Aditya Narendranath, Adv.

Mr. P B Sashaankh, Adv.
Ms. M.B. Ramya, Adv.
Ms. Deeksha Gupta, Adv.
Ms. Puspita Basak, Adv.

Hon'ble Mr. Justice Sanjay Kumar pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Satish Chandra Sharma.

The appeals are allowed in terms of the signed reportable judgment placed on the file.

Pending application(s), if any, also stand disposed of.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)